

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.434/98

Thursday, this the 19th day of March, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

Manoj.V.G.
Vallurathu House,
Poonjar, Thekkakara.P.O.
Kottayam District.

- Applicant

By Advocate Mr P Babukumar

Vs

1. Sub Divisional Officer,
Department of Post,
Pala.
2. District Manager,
Department of Posts,
Kottayam.

- Respondents.

By Advocate Mr George Joseph, ACGSC

The application having been heard on 19.3.98, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The applicant who is working as an Extra Departmental Delivery Agent, Poonjar Post Office on a provisional basis, is an aspirant for selection and appointment to the post on regular basis. In this application the applicant has prayed for a direction to the respondents to permit him to participate in the interview to the said post scheduled to be held on 20.3.98.

2. When the application came up for hearing, learned counsel for respondents states that in view of the ruling of the Hon'ble Supreme Court in Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs KBN Visweshwara Rao, (1996) 6 SCC, 216, the respondents would consider the candidature of applicant also for selection and appointment to the post of EDDA, Poonjar Post Office.

3. In view of what is stated above, we dispose of this application with a direction to the first respondent to consider the candidature of the applicant also valid for selection and appointment to the post of Extra Departmental Delivery Agent, Poonjar Post Office at the interview scheduled to be held on 20.3.98 or any deferred date, though his name may not be sponsored by the Employment Exchange. No costs.

Dated the 19th March, 1998.

(SK GHOSAL)
ADMINISTRATIVE MEMBER

trs/19398

(AV HARIDASAN)
VICE CHAIRMAN